

**Central Electricity Regulatory Commission  
NOTIFICATION**

No. L-7/145(160)/2008-CERC

10 June 2009

**CORRIGENDUM**

The following regulations in the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 shall be corrected as under:

1. In page 192, in third line of clause (5) of Regulation 3, the words and figures “sections 224, and 619 of the Companies Act, 1956(1 of 1956)” shall be substituted with the words and figures “sections 224, 233B and 619 of the Companies Act, 1956 (1 of 1956)”.
2. In page 201, in second line of clause (3) of Regulation 5, the words “long-term customers” shall be substituted with the words “transmission customers”.
3. In page 214, in second line of clause (5) of Regulation 17, the words “the cumulative depreciation” shall be substituted as “the cumulative depreciation including Advance against Depreciation”.
4. In page 237, in ser No.(ii) of sub-clause (a) of clause (iv) of Regulation 26, the words and figures “500 MW & above” shall be substituted with words and figures “300/330/350/500 MW and above”.
5. In page 246, in fifth line of sub-clause (a) of clause (1) of Regulation 33, for the words “no generating unit” shall be read as “at least one generating unit”.
6. In page s 334 and 335, in Appendix II of the Regulations, under the heading “Coal/Lignite Power Plant” under Para 2A, the words “first unit of” shall be inserted before the words “green field projects” and “extension projects” wherever they occur.

Sd/-  
(Alok Kumar)  
Secretary

Note: The principal regulations were published on 20<sup>th</sup> January 2009 in Part III- Section 4 of G.I. No. 11.